

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. CHITTIBABU : I introduce the Bill.

CROP INSURANCE CORPORATION BILL*

SHRI C. CHITTIBABU (Chingleput) : I beg to move for leave to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interest of small farmers from loss due to unavoidable causes.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : Sir, I appreciate the concern of the hon. member about crop insurance. All of us feel that there should be some protection to the farmer. But Government has already prepared a draft Bill and circulated it to the State Governments. We appointed an expert committee to go into the draft Bill. So, the matter is just before the Government. If Government comes to the conclusion that it is necessary, we ourselves would come before the House with a Bill.

MR. DEPUTY-SPEAKER : This is not an argument to oppose introduction of a Bill. This can be said at the time when the Bill comes up for consideration.

The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the Crop Insurance Corporation for the purpose of undertaking the business of crop insurance so as to protect the interest of small farmers from loss due to unavoidable causes."

The motion was adopted.

SHRI C. CHITTIBABU : I introduce the Bill

14.38 hrs.

JUDGES (PROHIBITION OF HEARING IN CERTAIN CASES) BILL*

PROF. S. L. SAKSENA (Maharajanj) : I beg to move for leave to introduce a Bill to regulate the procedure for prohibiting Judges of the Supreme Court or of a High Court from hearing and deciding the matter in which they are apprehended to be biased.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate the procedure for prohibiting Judges of the Supreme Court or of a High Court from hearing and deciding the matter in which they are apprehended to be biased."

The motion was adopted.

PROF. S. L. SAKSENA : I introduce the Bill.

14.39 hrs.

**CONSTITUTION (AMENDMENT) BILL—Contd
(Substitution of Article 370)**

MR. DEPUTY-SPEAKER : We will take up further consideration of Mr. Vajpayee's Bill further to amend the Constitution of India. Shri Nitiraj Singh Chaudhary may continue his speech.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : Sir, I appreciate the sentiments behind the Bill, but I am afraid the mover did not consider the vacuum that would be created by the deletion of article 370. The proposed Bill seeks to do away with the special status given to Jammu and Kashmir by amending the Constitution. For this, the

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